

ATTENDANCE-CUM-ORDER SHEET OF HEARING

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

I.A.No.04 of 2017
In
T.P. No.23/397/398/GB/2016
(C.P. No.06/2016)

Present : Mr Justice P K Saikia, Member(J)

Date of hearing : 22nd February 2017.

Name of the Company	Bhikam Chand Betala & Ors. -Versus- M/S Arihant Transport & Industries Pvt. Ltd.
Under Section	397/398

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
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ORDER

I.A.No. 04 of 2017

Heard Mr N. Dasgupta and Mr J. Patnaik, learned counsel for the respondents. Also heard Mr A. Roy, FCS and Mr S.K. Baid appearing on behalf of the applicants.

2. During the course of hearing, it is found that there is a scope for settlement of the dispute in the company petition as well as in all other connected proceedings amicably between the parties to these proceedings.

3. In view of the above, further hearing in this proceeding is adjourned till next date.

4. Therefore, as suggested by the parties, this court directs the parties to appear before this court in person on the next date without fail to explore the possibility of having an out of court settlement, agreeable to all concerned.

5. Learned counsel for the parties are requested to convey this order to their clients so that they can appear before this court on the next date for an amiable settlement of the dispute in the company petition and other connected proceedings.

6. This matter be listed on 21.04.2017 along with other connected proceedings.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

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